

(2021) 01 RAJ CK 0207
In the Rajasthan High Court
Case No : Criminal Appeal No. 1 Of 2021

Mintu Devi And Ors

APPELLANT

Vs

State Of Rajasthan And Ors

RESPONDENT

Date of Decision : 20-01-2021

Acts Referred:

Scheduled Caste and Scheduled Tribe (Prevention Of Atrocities) Act, 1989 — Section 3(1)(r)(s)(f)(g), 3(2) (va), 3(1)(s)(o), 3(1)(f), 3(1)(r), 3(2)(va), 14(A)(2)
Indian Penal Code, 1860 — Section 143, 147, 149, 323, 341, 379, 352, 427, 447

Citation : (2021) 01 RAJ CK 0207

Hon'ble Judges : Inderjeet Singh, J

Bench : Single Bench

Advocate : Bharat Yadav, S.S. Ola

Final Decision : Allowed

Judgement

1. The present criminal appeal under Section 14 (A) of the SC/ST (Prevention of Atrocities) Act has been filed in connection with FIR No.124/2020

registered at Police Station Soap District Tonk for the offence under Sections 143, 427, 447, 323, 341, 379 of IPC and 3(1)(s)(o), 3(1)(f), 3 (1) (r) and

3 (2) (va) of SC/ST Act (in FIR) and under Section 147, 341, 323, 447, 352, 307, 149 IPC and under Section 3(1) (r) (s) (f) (g), 3 (2) (va) of SC/ST

(Atrocities) Act (in order).

2. Counsel for the appellants submits that the appellants have been falsely implicated in this matter. Counsel further submits that none of the injuries

sustained by the injured is dangerous to life.

Counsel further submits that it is a case of version and cross- version. Counsel further submits that the appellants are in custody since 22.12.2020.

3. Learned Public Prosecutor has opposed the appeal.

4. Considering the material on record and taking into account the facts and circumstances of the present case and the fact that the appellants are women and also considering the period of custody and without expressing any opinion on the merits of the case, it would be just and expedient to order the release of the appellants on bail.

5. The order dated 22.12.2020 passed by the learned Special Judge, SC/St (Prevention of Atrocities) Cases, Tonk is quashed and set-aside and this appeal is accordingly allowed. Appellants be admitted to regular bail subject to satisfaction of the trial Court. Office is directed to send a copy of this order to the concerned trial Court through e-mail/fax, for necessary compliance.